

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION



CRIMINAL APPEAL NO. /2023
(@ SLP (CRL.) NO. 471/2023)

PURAN CHAND

APPELLANT(S)

VERSUS

STATE OF U.P.

RESPONDENT(S)

O R D E R

Leave granted.

Records are called for. The registry is directed to ensure that the records are digitized and copies be supplied to counsel for the parties.

We have heard learned counsel for the parties.

Taking into consideration the period of sentence undergone, the appellant is directed to be enlarged on bail subject to such terms and conditions as the trial Court may find fit to impose including the condition requiring him

into the court periodically and to the nearest police station during the pendency of the present appeal.

The appeal is expedited.

.....J.
(S. RAVINDRA BHAT)

.....J.
(ARAVIND KUMAR)

NEW DELHI
07th AUGUST, 2023

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 471/2023

(Arising out of impugned final judgment and order dated 02-08-2019 in JA No. 4358/2015 passed by the High Court Of Judicature At Allahabad)

PURAN CHAND

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(MS. SUDHA GUPTA, ADVOCATE-ON-RECORD, HAS BEEN APPOINTED AS AMICUS CURIAE.)

Date : 07-08-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mrs. Sudha Gupta, AOR

For Respondent(s) Mr. Ardhendumauli Kumar Prasad, A.A.G.
Mr. Vishnu Shankar Jain, AOR
Mr. Ashish Madaan, Adv.
Ms. Annaya Sahu, Adv.
Mr. Parth Yadav, Adv.
Ms. Mani Munjal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

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We have heard learned counsel for the parties.

Taking into consideration the period of sentence undergone, the appellant is directed to be enlarged on bail subject to such terms and conditions as the trial Court may find fit to impose including the condition requiring him into the court periodically and to the nearest police station during the pendency of the present appeal.

The appeal is expedited.

(SONIA GULATI)
SENIOR PERSONAL ASSISTANT

(Signed order is placed on the file)

(BEENA JOLLY)
COURT MASTER (NSH)